



2026:AHC:50665

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1015 of 2026

Abdul Aziz

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Surya Prakash Vishwakarma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Surya Prakash Vishwakarma, learned counsel for the petitioner and Sri Satendra Bhushan Dubey, learned standing counsel for the state-respondents.

2. The instant writ petition has been filed for the following relief:-

"To issue an order or direction, commanding to respondent no.2, Board of Revenue, U.P. at Prayagraj to decide the Revision No.4429/2024 (Computerized Case No.AL20241763004429) (Abdul Majid vs. Sub Divisional Magistrate, Tahsil Bansi, District Siddharth Nagar and Others), under Section 210 of the U.P. Revenue Code, 2006 within the stipulated period."

3. Counsel for the petitioner states that revision filed by respondent no.3, arising out of the proceeding under Section 34 of the U.P. Revenue Code, 2006, impleading the petitioner as one of the opposite parties, is pending before respondent no.2/Board of Revenue, U.P. at Prayagraj since 2024. He submitted that the Tehsildar has passed the order for recording the name of the petitioner as well as private respondents over the plot in question which was maintained in appeal but the Board of Revenue has stayed the operation of the orders passed by the Tehsildar and the Sub Divisional Officer in arbitrary manner. He submitted that appropriate direction be issued to the Board of Revenue to decide the matter within a time bound period. He further placed the certified copy

of the order sheet which has been annexed as Annexure No.2 to the writ petition, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid revision, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

March 12, 2026

C.Prakash